



HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Region, Opp. Hewo Appmt., Sector-16, Faridabad

Website: www.hspcb.gov.in

Memo. No. HSPCB/FR/2021/6366-68

Dated: 23.02.2021

To

The Registrar General,
National Green Tribunal,
New Delhi.

Sub: Action Taken Report on behalf of Deputy Commissioner, Faridabad, Municipal Corporation, Faridabad and Haryana State Pollution Control Board in compliance of order dated 03.09.2020

In this connection, please find enclosed herewith the action taken report on behalf of Deputy Commissioner, Faridabad, Municipal Corporation, Faridabad and Haryana State Pollution Control Board in compliance of order dated 03.09.2020 in Original Application No. OA No.49/2020 in the matter of Tulinder Katoch & Anr. Versus State of Haryana & Ors.

Submitted for your kind information and necessary action please.

DA/as above

Smita Kanodia Digitally signed
by Smita Kanodia
Date: 2021.02.23
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**Regional Officer
Faridabad Region**

Endst. No. HSPCB/FR/2021/

Dated:

A copy of above is forwarded to the Legal Cell, Haryana State Pollution Control Board, Panchkula for information please.

Smita Kanodia Digitally signed
by Smita Kanodia
Date: 2021.02.23
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**Regional Officer
Faridabad Region**

Endst. No .HSPCB/FR/2021/

Dated:

A copy of above is forwarded to the Chairperson, Haryana State Pollution Control Board, Panchkula for information please.

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by Smita Kanodia
Date: 2021.02.23
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**Regional Officer
Faridabad Region**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA No.49/2020

IN THE MATTER OF:

Tulinder Katoch & Anr.

...

Applicant(s)

Versus

State of Haryana & Ors.

...

Respondent(s)

REPORT ON BEHALF OF DEPUTY COMMISSIONER,
FARIDABAD, MUNICIPAL CORPORATION,
FARIDABAD AND HARYANA STATE POLLUTION
CONTROL BOARD IN COMPLIANCE OF ORDER
DATED 03.09.2020

MOST RESPECTFULLY SHOWETH:

Background:

1. That this Hon'ble Tribunal took notice of the application against failure to take remedial action against collected garbage and sewage on the bank of U.P. – Agra canal resulting in damage to the environment. The Hon'ble Tribunal directed District Magistrate, Faridabad, Municipal Corporation, Faridabad and Haryana State Pollution Control Board to furnish a factual and action taken report to this Hon'ble Tribunal.

Action Taken:

2. That in compliance of Hon'ble NGT order dated 03.09.2020 the Municipal Corporation Faridabad has visited the site opp. Modern DPS School on dated 09.11.2020 only C&D waste was

found. The C&D waste was lifted and used for the purpose of filling low lying area. 40 Team of Sanitation Department has been constituted by the Municipal Corporation Faridabad in view of making challans of Boring, Littering & Dumping of solid waste and keeping the full surveillance on this act. If any violator is found in these activities, action will be taken against the violator.

3. That in respect to water stagnated, it is submitted that 1800 mm dia sewer line work under AMRUT Scheme has been allotted to carry out the sewerage load of MCF Sectors falling on western side of Agra Canal. The sewerage of MCF area in sector was also to be connected to this sewer line. However, due to pending NOC from finance department this work is getting delayed. Taking note of the present situation, alternate immediate solution is being planned to carry the sewage upto sewere line already laid down. Accordingly, an estimate of Rs. **17.10 Lacs** has been prepared to lay pipe line and channelize the water into sewer line already in place. The administrative approval of this estimate has been approved from the Commissioner, MCF and execution of work shall be started after completion of tender process. Execution of this work is likely to be completed within four months.

It is also submitted that water stagnated in the area is being disposed off by installing the sewer Engine/ Tractor and same is likely to take 20 days.



The report is submitted accordingly for kind consideration.
It is undertaken to comply with the directions passed by this
Hon'ble Tribunal.

Smita
Kanodia

Digitally signed by
Smita Kanodia
Date: 2021.02.23
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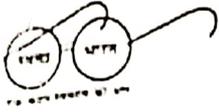
Regional Officer,
Faridabad Region
HSPCB



District Magistrate,
Faridabad

Place: Faridabad

Date: 23.02.2021



Municipal Corporation, Faridabad
B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel. : 0129-2411649, 2411664, 2415549
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To

Regional Officer (Faridabad Region)
Haryana Pollution Control Board
Opp. Hewa Apartment, Sector-16A
Faridabad.

RO (FR)
Sc 'B'/A.E.E.-I/A.E.E.-II/
A.E.E.-III/J.E.E./CLK
Date... 20.02.2020
Diary No.....

Memo No. MCF/EE/SWM/2020/312 Dated: - 19/11/2020

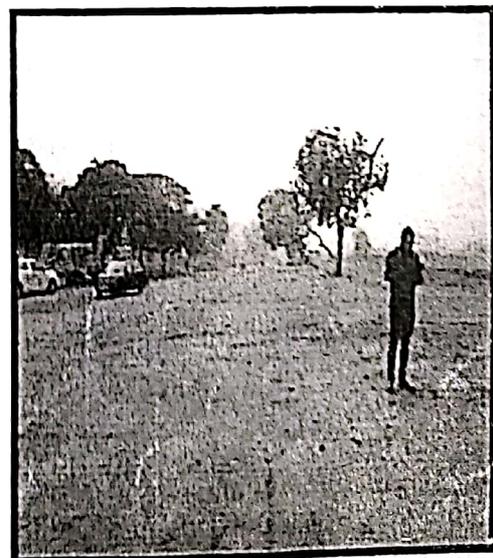
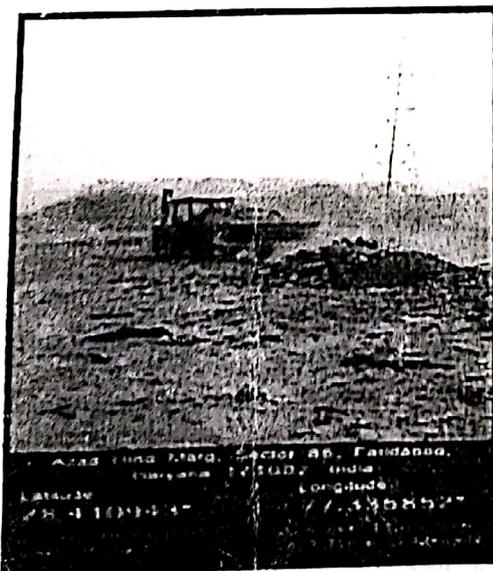
Subject: - Order dated 20.02.2020 & 03.09.2020 in the matter of OA No. 49/2020 Tulinder Katoch & others Vs State of Haryana & others..

In reference your letter No. HSPCB/FR/2020/2474 dated 19.10.2020 of order dated 20.02.2020 & 03.09.2020 of the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of OA No. 49/2020, Tulinder Katoch & Ors. V/s State of Haryana & Ors.

The para wise reply/status is as under:-

Para No. 1 In context of para No. 1, it is submitted that Modern Delhi Public School is situated at Tigaon Road Sec-87, Greater Faridabad, Haryana. The dumped heap of garbage was lying on the open area falls under the jurisdiction of Uttar Pradesh Irrigation Department had been cleared in the last year with assistance of Municipal Corporation Faridabad machineries.

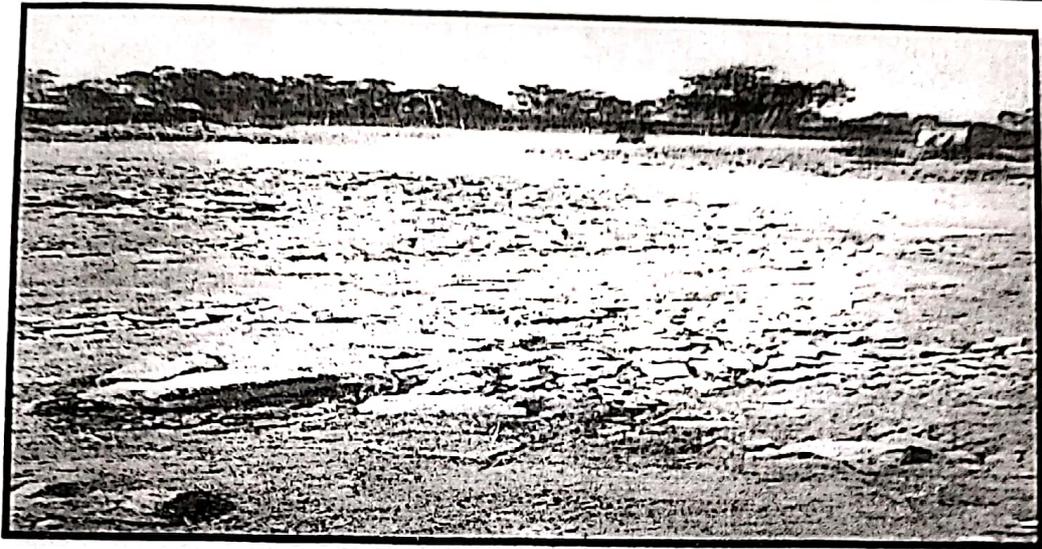
However, a letter vide Memo No. HSPCB/FR/2020/2474 dated 19.10.2020 received dated 04.11.2020 from Haryana State Pollution Control Board and therefore, in compliance of this letter, the site in question i.e in front of Modern DPS School was inspected dated 09.11.2020 and that only C&D waste was found instead of dumped heap of garbage and also complainant Sh. Tulinder Katoch was telephonically contacted for apprising about the same. The C&D waste has been lifted from the site. The Before and After photographs of site are pasted below:-



Handwritten signature



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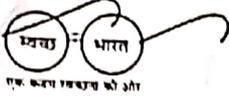
Para No. 2 Para No. 2 is not related to SWM and SBM division.

Para No. 3 40 Team of Sanitation Department has been constituted by the Municipal Corporation Faridabad in view of making challans of Buring, littering & Dumping of Solid waste and having the full servilance on this act. But after regularly inspection dated 09.11.2020 no garbage dumping, littering & burning was seen at site and if any violator is found in these activities, action will be taken against the violators.

Para No. 4 It was already stated in aforesaid para No. 1 and reported that dated 09.11.2020 no garbage was found and also complainant admitted that situation was so bad opposite of school and cleared dated 25.08.2020 at its own level.

Para No. 5 The area Opp. Modern DPS School along service road of the Agra Canal where Construction material stored does not fall under Juridication of Municipal Corporation Faridabad and it fall under UP Irrigation Department and hence action has to be taken by the said department.

Para No. 6 Municipal Corporation Faridabad officers dated 09.11.2020 after intimation to the complainant checked the site opp. Modern DPS School only C&D waste was found instead of dumped heap of garbage and the site was cleared from garbage and C&D waste has been lifted and also some was used for the purpose of filling low lying



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area in view of site condition Opp. Modern DPS School (photographs attached herewith). Rest matter of Sewerage belong to Engineering Department.

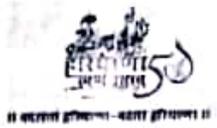


Para No. 7 In view of said facts mentioned above mostly grievance of the applicant has been redressed and the photographs showing the action are pasted above.

Assistant Engineer-SWM & SBM

Copy to:-

1. Addl. Municipal Commissioner, MCF for information, please.
2. District Attorney, MCF for information please.



Memo No MCF/EE/III/2021/ 169

Dated:- 19/02/2021

Subject: - Representation in compliance with order dated 03-09-2020 of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter No 49/2020 Tulinder Katoch & others V/s State of Haryana & others.

The para wise comments of the para no 2 and 6 of the O.A. No 49 of 2020 titled as Tulinder Katoch & others v/s State of Haryana given as under:-

Para No 2 & 6:- It is submitted that water stagnated in the area is being dispose off within 20 days by installing the Sewer Engine/Tractor already in place.

To avoid stagnation of water/sewer in future, as a permanent solution, an estimate of Rs.17.10 Lacs has been prepared to lay pipe line and channelize the water into sewer line. The administrative approval of this estimate has been approved from the Commissioner, MCF and execution of work shall be started after completion of tender process. Execution of this work is likely to be completed within four months. The temporary measure as stated above will continue until pipeline is being laid down.

Submitted please.

Assistant Engineer

Comments of points No. 2 & 6 are submitted for information encls pl.

Mahinder
18/02/2021
Junior Engineer
MAHENDER SINGH
J.E. (MCF)

Executive Engineer-III

Comments are submitted for information pl.

18/02/2021
BIRENDER PAHIL
A.E. (M.C.F)

Superintending Engineer

18/02/2021
SATPAL SINGH
Executive Engineer Div-II
MCF

Ld. A.M.C.

Comments of Point no 2 & 6 are submitted

CE

Drum
20/2/2021